

ITEM NO.14

COURT NO.6

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1259/2020 in W.P.(Cr1.) No. 539/1986

(Arising out of impugned final judgment and order dated 18-12-1996 in W.P.(Cr1.) No. No. 539/1986 passed by the Supreme Court Of India)

SHRI DILIP K. BASU

Petitioner(s)

VERSUS

STATE OF WEST BENGAL &amp; ORS.

Respondent(s)

(IA No. 44093/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 62812/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 63928/2020 - EARLY HEARING APPLICATION, IA No. 90867/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 82606/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 131935/2020 - INTERVENTION APPLICATION AND IA No. 107586/2020 - INTERVENTION APPLICATION)

WITH

C.A. No. 6235/2012 (IV)W.P.(Cr1.) No. 354/2019 (PIL-W)W.P.(C) No. 668/2020 (PIL-W)

IA No. 61716/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 61717/2020 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 349/2018 (PIL-W)

(IA No. 56992/2018 - CLARIFICATION/DIRECTION, IA No. 98565/2020 - EXEMPTION FROM FILING O.T., IA No. 14962/2020 - EXEMPTION FROM FILING O.T., IA No. 93612/2019 - EXEMPTION FROM FILING O.T., IA No. 8888/2019 - EXEMPTION FROM FILING O.T. AND IA No. 138705/2018 - EXEMPTION FROM FILING O.T.)

C.A. No. 6244/2012 (IV)C.A. No. 5912/2012 (IV)

(IA No. 93490/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT, IA No. 102371/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 108001/2019 - EXEMPTION FROM FILING O.T. IA No. 49962/2019 - EXEMPTION FROM FILING O.T.)

C.A. No. 6236/2012 (IV)C.A. No. 6237/2012 (IV)C.A. No. 6232/2012 (IV)

C.A. No. 6230/2012 (IV)

C.A. No. 6233/2012 (IV)

IA No. 1/2005 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

C.A. No. 6234/2012 (IV)

C.A. No. 6231/2012 (IV)

(IA 66729/2011)

CONMT.PET.(C) No. 222/2005 In C.A. No. 6236/2012 (IV)

Date : 24-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MS. JUSTICE BELA M. TRIVEDI

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UPON hearing the counsel the Court made the following  
O R D E R

M.A.No. 1259/2020 in W.P.(Cr1.) No. 539/1986

Dr. Abhishek Manu Singhvi, learned *amicus curiae*, in response to the queries of the Court,



has submitted that he would be filing a comprehensive chart/note with reference to the directions hitherto issued by this Court and in regard to the directions as being further sought in this matter.

Learned counsel appearing for the respective States as also the Union of India and other relevant parties may file short notes on their proposed submissions with advance copy to the learned *amicus curiae* on or before 20.02.2023. Thereafter, learned *amicus curiae* may file comprehensive note/compilation on or before 03.03.2023.

List this matter for further hearing on 14.03.2023.

C.A. Nos. 5912/2012, 6230/2012, 6231/2012, 6232/2012, 6233/2012, 6234/2012, 6235/2012, 6236/2012, 6237/2012, 6244/2012, Contempt Petition (C) No. 222/2005 In C.A. No. 6236/2012 and W.P.(CrI.) No. 354/2019

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These matters be de-tagged; be processed separately; and be listed after four weeks.

W.P.(C) No. 668/2020

Application (IA 61717/2020) seeking permission to appear and argue in-person is allowed.

As regards the broader submissions sought to be made for further necessary orders, we leave it open for the petitioner to make appropriate suggestions/submissions in the main matter, i.e., M.A. No.1259/2020 in W.P.(Cr1.) No. 539/1986, and we find no reason to continue with a separate petition on the subject.

The proceedings herein stand closed but, with liberty to the petitioner to make appropriate suggestions/submissions in the pending matter with advance copy to the learned *amicus curiae* on or before 20.02.2023.

Pending applications also stand disposed of.

W.P.(C) No. 349/2018

Having regard to the submissions sought to be made, we find absolutely no reason to continue with this petition any further. The proceedings herein stand closed.

Pending applications also stand disposed of.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER